

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 4 of 2020

Date of Order: 21.04.2020

The High Court of Meghalaya
Bar Association & Anr.

Vs. Union of India & 6 Ors.

Coram:

Hon'ble Mr. Justice H. S. Thangkhiew, Judge

Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner : Mr. S.P. Mahanta, Sr. Adv with
Mr. K. Paul & K.Ch. Gautam, Advs.

For the Respondent(s) : Ms. A. Paul ASG for R 1
Mr. A. Kumar, Adv General for R 2-6

i)	Whether approved for reporting in Law journals etc.:	Yes/No
ii)	Whether approved for publication in press:	Yes/No

Per H. S. Thangkhiew, (J):

1. Parties are logged on through video conferencing. Today was fixed for response by the Petitioners on the Status Report dated 16.04.2020, filed by the State Respondents. However, on perusal of the materials filed online till date, the said response it seems is yet to be filed. The State Respondents have however on 20.04.2020, also filed detailed written submissions, along with list of documents and judgments and have also annexed concerned news reports.
2. Learned Counsels for the Petitioner Association, pray that they may be allowed some more time to file detailed response and suggestions to the status report and the written submissions. Mr

S.P. Mahanta Sr. Counsel and K.Paul, Advocate, in the course of submissions have also brought up the issue of Health Insurance for frontline workers, availability and quality of PPEs supplied, and also the manner in which the District Administration is notifying and implementing the curfew, which they submit is not satisfactory.

3. Mr A.Kumar Learned AG, at this juncture, in reply to the submissions of the counsels for the Petitioner Association, submits that the Petitioners may file their suggestions and grievances by way of Representation before the Office of the Advocate General itself, which he assures will then be looked into by the authorities concerned.
4. We are in agreement with the submission of the Learned Advocate General, insofar as, first addressing their suggestions and grievances by way of a written representation. This is in view of the fact that no concrete materials have been placed by the Petitioner Association, to enable this Court to examine the matter comprehensively to ascertain or detect any inadequacy or shortcoming in the handling of the pandemic, for which orders can be passed to direct the State Respondents to tackle any emergent situation.
5. Accordingly, matter stands adjourned to 25.04.2020.
6. List accordingly.
7. Copy of signed order is placed in the file.

(W.Diengdoh)
Judge

(H.S.Thangkhiew)
Judge

Meghalaya
21.04.2020
“D.Nary- PS”